## CENTRAL ADMINISTRATIVE TRIBUNAL ERNAKULAM BENCH

O.A.No.138/2002.

Thursday this the 6th day of June 2002.

## CORAM:

HON'BLE MR.A.V.HARIDASAN, VICE CHAIRMAN HON'BLE MR.T.N.T.NAYAR, ADMINISTRATIVE MEMBER

- P.A.Jalaja, W/o S.Anantha Shenoy, Junior Telecom Officer/Cable Construction, Bharat Sanchar Nigam Limited, Mattancherry.
- K.M.Ramani, W/o K.P.Shyam,
   Junior Telecom Officer/External,
   Bharat Sanchar Nigam Limited,
   Mulanthuruthy.
- 3. P.V.Jacob, Junior Telecom Officer, Bharat Sanchar Nigam Limited, Sreemoolanagaram. Applicants

(By Advocate Shri T.C.Govindaswamy)

Vs.

- Union of India represented by the Secretary to the Government of India, Ministry of Communications, Department of Telecommunications, New Delhi.
- The Chairman and Managing Director,
   Bharat Sanchar Nigam Limited,
   New Delhi.
- The Chief General Manager, Bharat Sanchar Nigam Limited, Trivandrum.
- 4. T.M.Saleem,
  Sub Divisional Engineer, Installation,
  Bharat Sanchar Nigam Limited,
  Palarivattom, Ernakulam District.
- 5. V.K.Latha, Sub Divisional Engineer/Industrial, Telephone Exchange, Bharat Sanchar Nigam Limited, Wellington Island, Ernakulam District.
- 6. P.V.Sivadas,
  Sub Divisional Engineer,
  (Telecommunications), Group Exchange,
  Bharat Sanchar Nigam Limited,
  Munnar. Respondents

(By Advocate Shri P. Vijayakumar, ACGSC(R.1-3)

The application having been heard on 6th June, 2002 the Tribunal on the same day delivered the following:

1

## ORDER

## HON'BLE MR.A.V.HARIDASAN, VICE CHAIRMAN

The applicants three in number have filed this application seeking to set aside the order dated 7.12.2001(A-10) by which several persons were promoted to TES Group'B' including the applicants' juniors, while such officiating promotion has not been given to them. Applicants seek to quash the order Annexure A-10 to the extent it does not include their names and includes the name of respondents 4 to 6 and for a direction to the respondents to grant the applicants the benefit of officiating promotion with effect from the date of promotion of their juniors with arrears etc.

2. When the matter was taken up for hearing today, the learned counsel for the official respondents brought for our perusal an order dated 30.5.2002 by which 147 JTOs including the applicants were promoted on officiating basis to TES Group'B'with immediate effect. By this order the applicants have been given officiating promotion to TES Group 'B' in their own SSA. Seeing this order, the learned counsel of the applicant states that, the application may now be closed leaving it open to the applicants to take up with the respondents if any of their grievance still subsists. Liberty is granted and the application is closed without any further orders. No order as to costs.

Dated the 6th June, 2002

T.N.T.NAYAR ADMINISTRATIVE MEMBER

A.V.HARIDASAN VICE CHAIRMAN